

CC No. 143/2019  
 FIR No. 72/2017  
 PS Rajender Nagar  
 State Vs. Yogesh Gupta & Ors.

**06.07.2020**

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020 Order No.16/DHC/2020 dated 13.06.2020 and; No.22/DHC/2020 Dated: 29.06.2020.

This file was proposed to be taken today through Video Conferencing but cannot be taken up as the Ahlmad of this Court Mr. Amandeep Singh informs that inadvertently he could not fetch the data of the present case i.e. the contact number, WhatsApp number or e-mail id of the accused persons / Ld. Counsels for accused persons, and therefore they could be contacted.

Even otherwise it is stated that the matter was at the stage of scrutiny of documents.

Present : None

**In the above circumstances, matter is adjourned *en bloc* to 06.08.2020.**

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

  
 (Dig Vinay Singh)

Special Judge (PC Act) ACB-02  
 Rouse Avenue Courts, New Delhi

DIG VINAY SINGH  
 06-07-2020

विशेष न्यायाधीश प्रत्याहार निवारण अधिनियम-2004  
 Special Judge PC Act Anti Corruption Branch-C.

CC No.143/2019 FIR No.72/2017 P.S. Rajender Nagar State Vs. Yogesh Gupta & Ors. द्वितीय मंजुरी 1 | 1

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